

- I. **Notification of the Ministry of Corporate Affairs.**
- II. **Report (2007) pertaining to the execution of the provisions of Monopolies and Restrictive Trade Practices Act, 1969, related papers.**

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF THE STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Sir, on behalf of Shri Salman Khursheed, I lay on the Table

- I. A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification G.S.R. 91, dated the 20th June, 2009, publishing the Office of the Director General of Investigation and Registration (Group 'A' posts) Recruitment Rules, 2009, under sub-section 3 of the Section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library. See No.L.T. 578/15/09]

- II. A copy each (in English and Hindi) of the following papers:—
  - (a) Thirty-seventh Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, 2007 to 31st December, 2007, under Section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
  - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 579/15/09]

- I. **Notification of the Ministry of Environment and Forests.**
- II. **Report (2007-08) of the CPCB, Delhi and related papers.**
- III. **Outcome budget (2009-10) of the Ministry of Environment and Forests.**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): Sir, I lay on the Table

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests, under Section 26 of the Environment Protection Act, 1986:
  - (1) S.O. 1243 (E), dated the 15th May, 2009, amending Notification No. S.O. 114 (E), dated the 19th February, 1991, to substitute certain entries in the original Notification.

- (2) S.O. 1268 (E), dated the 19th May, 2009, regarding re-constitution of the National Coastal Zone Management Authority.
- (3) S.O. 1675 (E), dated the 9th July, 2009, regarding constitution of the Gujarat Coastal Zone Management Authority.
- (4) S.O. 1676 (E), dated the 9th July, 2009, regarding constitution of the Andhra Pradesh Coastal Zone Management Authority.

[Placed in Library. For (1) to (4) See No.L.T. 563/15/09]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 39 of the Water (Prevention and Control of Pollution) Act, 1974:
  - (a) Annual Report of the Central Pollution Control Board (CPCB), Delhi, for the year 2007-08.
  - (b) Review by Government on the working of the above Board.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No.L.T. 676/15/09]

- III. A copy (in English and Hindi) of the Outcome Budget for the year 2009-10 in respect of the Ministry of Environment and Forests.

[Placed in Library. See No.L.T. 561/15/09]

#### **MOU (2009-10) between Government of India and GAIL**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Gas Authority of India Limited (GAIL) for the year 2009-10.

[Placed in Library. See No.L.T. 582/15/09]

#### **I. Notification of Ministry of Power.**

#### **II. Report and Accounts (2007-08) of BEE, New Delhi and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): Sir, I lay on the Table

- I. A copy (in English and Hindi) of the Ministry of Power Notification No. L-7/165(180)/2008-CERC, dated the 2nd June, 2009, publishing the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009, under Section 179 of the Electricity Act, 2003.

[Placed in Library. See No.L.T. 689/15/09]